

Indians lost ₹52,976 cr to cyber fraud in six years: MHA

Somendra Sharma
MUMBAI

The National Human Rights Commission (NHRC), India, recently organised a discussion on 'safeguarding human rights against digital arrest scams'.

Chairperson of NHRC Justice V Ramasubramanian emphasised the need for a collective response to tackle the menace and noted that Indians have lost about Rs 52,976 crore to cyber-enabled frauds during the past six years, with nearly 8% of the losses attributed to digital arrest scams.

Elderly persons, including retired officials, remain the primary targets, facing significant financial and psychological distress. With over 3,000 such cases reported last year, officials from CBI and the TRAI are pushing for stricter regulation of over-the-top communication platforms and improved infrastructure to disrupt scams originating from Southeast Asia.

Pilots' body questions AI-171 pilot error claim

Dhairyga Gajara
MUMBAI

The Federation of Indian Pilots (FIP) has once again challenged the preliminary findings of the investigation into the crash of Air India flight AI-171 in Ahmedabad. The pilots' body highlighted five theories indicating a deeper fault in the aircraft's electrical system, contradicting the narrative of pilot error.

The Free Press Journal reported on Sunday that the FIP wrote to the Aircraft Accident Investigation Bureau (AAIB), revealing results from 10 rounds of sophisticated Level-D Boeing 787 simulator tests conducted with the US-based Beasley Allen Law Firm. Level-D simulators replicate real-world aircraft behaviour and physics with over 95% fidelity.

At a press conference in Mumbai on Friday, FIP president Capt. CS Randhava argued that a catastrophic electrical failure on the Boeing 787 Dreamliner likely caused the disaster. The FIP noted that the official report's timeline for Ram Air Turbine deployment is inconsistent with simulator results, which showed a significant 18-second delay. Additionally, the FIP highlighted 31 documented instances of uncommanded RAT deployments on the Boeing 787 platform globally.



FIP president said that a catastrophic electrical failure on the Boeing 787 Dreamliner likely caused the disaster

Evidence also suggests a sudden electrical failure disabled the primary power to the pilots' headset recording channels, forcing the cockpit voice recorder to rely on the overhead microphone. Telemetry data indicates the aircraft suffered a long take-off roll and failed to achieve a positive climb, likely due to a major power failure affecting landing gear retraction.

Notably, 70% of India's cloud developers are under 35. Furthermore, Kubernetes usage in India has reached 42%, exceeding container adoption and marking a significant reversal of the global trend. A key finding is the youthful profile of India's workforce; 70% of cloud native developers are under 35, compared with 39% globally.

India a cloud powerhouse with 2.25 mn developers

Manoj Ramakrishnan
MUMBAI

India has strengthened its position as a leading cloud native technology hub, hosting an estimated 2.25 mn cloud developers, according to the State of Cloud Native Development in India 2026 report by the Cloud Native Computing Foundation and SlashData.

India now accounts for 11% of the world's 20 mn cloud native developers. The report highlights rapid adoption of hybrid cloud infrastructure and Kubernetes, which underpin artificial intelligence development.

Notably, 70% of India's cloud developers are under 35. Furthermore, Kubernetes usage in India has reached 42%, exceeding container adoption and marking a significant reversal of the global trend. A key finding is the youthful profile of India's workforce; 70% of cloud native developers are under 35, compared with 39% globally.

Guwahati bizman arrested in BoB loan fraud case

Digvijay Lahkar
GUWAHATI

The Central Bureau of Investigation (CBI) has arrested Guwahati-based businessman Rajesh Bajaj in connection with an alleged multi-crore loan default case involving Bank of Baroda. Produced before the CBI Court in Guwahati on Friday, Bajaj was remanded to three days of custody for further investigation.

As per sources, the agency took the suspect into custody following prolonged questioning regarding a case registered by Bank of Baroda in 2025. The bank has alleged that Bajaj defaulted on loans obtained in the name of his company,

North East Plantation and Commercial Pvt Ltd. Following an FIR lodged at the CBI's Kolkata office, the agency conducted simultaneous raids on Tuesday at the residence of Bajaj and his company office on Zoo Road. Investigators seized numerous documents and a bag suspected to contain cash.

This investigation occurs amid ongoing probes into the involvement of Bajaj in the multi-crore Assam Apex Coop Bank scam. He was also previously named in connection with the Saradha chit fund scam. In a separate matter, he is alleged to have fraudulently obtained Rs 20.30 crore from the Dispur branch of Assam Apex Coop Bank Ltd.

SLUM REHABILITATION AUTHORITY, BRIHANMUMBAI

No. SRA-B/ED/OW/3C(11)Notification/ Utkarsha Siddhi SRA CHS (prop/ Lower Panel/GS/2026/28451 Date:-17 JUN 2026

NOTIFICATION

Whereas, the Slum Rehabilitation Authority has formed Slum Rehabilitation Scheme under the provision of section 3B (3) of Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 and published in gazette on 9th April 1998;

Whereas, in view of the provision of Section 3C (1) of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 the Chief Executive Officer, Slum Rehabilitation Authority, (SRA, Brihanmumbai) is empowered to declare any area as "Slum Rehabilitation Area".

Therefore, in view of the said provision of section 3C (1) of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, I, undersigned is hereby declare the area shown in schedule as "Slum Rehabilitation Area". Now the said area is open to submit scheme of slum rehabilitation as per regulation 33(10) of Development Control & Promotion Regulation, 2034 of Brihanmumbai.

Schedule							
Lower Panel, Mumbai City							
Sr. No.	C.S No.	Area as per Property Card (H.R.Sq.mtr.)	Area declared as "Slum Rehabilitation Area" (sq. mtr.)	Consolidated Boundaries			
				East	West	North	South
1	2/911	753.35	753.35	1/911	912	286	2A/911
Total		753.35	753.35				

Slum Rehabilitation Authority, Brihanmumbai
Administrative Building, Prof. Anant Kanekar Marg, (Sd/-) (Dr. Mahendra Kalyankar) Chief Executive Officer, Slum Rehabilitation Authority, Brihanmumbai
Bandra (E), Mumbai - 400051. Tel: 022-2656 5800/69125800 Fax: 022-2659 0457 Email: info@sra.gov.in

IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH) MISC. APPEAL NO. 18 OF 2025 IN EXHIBIT 125 IN R.A.D. SUIT NO. 190 OF 2004

Ajaykumar Krishnadas Seth (Adult of Mumbai Indian Inhabitant Aged: 67 years, Occupation: Business Having address at Shop No. 1 and 1A, 239, Shakti Niwas, Station Road, Goregaon (W), Mumbai 400 062) ... Appellant (Org./Plaintiff)

1. Occhaval R. Shah, adult of Mumbai (Indian Inhabitant residing at, 52, Jawahar Nagar, 2nd Floor, Road No. 6, Goregaon (W), Mumbai 400 062) ... Deleted since deceased

1A. Mrs. Sushila O. Shah, (widow, Age: 76 years,) ... Deleted since deceased

1B. Mr. Deepak O. Shah, (Age: 52 years, son,) ... Deleted since deceased

1C. Mr. Upendra O. Shah (Age: 48 years, son,) ... Deleted since deceased

1D. Mrs. Alka M. Shah (Age: 46 years, Daughter) ... Deleted since deceased

1E. Mr. Anuj O. Shah (Age: 41 years, son,) ... Deleted since deceased

1E(a). Mrs. Mamta A. Shah (Age: 36 years) ... Deleted since deceased

1E(b). Ms. Aneri A. Shah (Age: 15 years,) ... Deleted since deceased

1E(c). Ms. Devanshi A. Shah (Age: 9 years All adult Indian Inhabitant Of Mumbai residing at, 52, Jawahar Nagar, 2nd Floor, Road No. 6, Goregaon (W), Mumbai 400 062) ... Respondents / (Org. Deft no.1, 1A to 1E, 1Ea to 1Ec)

2. Ms. Anuradha K. Seth (Of Mumbai Indian Inhabitant, Residing at Ground Floor) Block 52, Jawahar Nagar, Road No. 6 Goregaon (W), Mumbai 400 062) ... Respondent (Org. Defendant No. 2)

3. OM SJK REALTY LLP 103, Methi Villa, Plot No. 138 Road No. 9, Jawahar Nagar, Goregaon (W), Mumbai 400 104) ... Respondent (Org. Defendant No. 3)

To, The Respondent No. 1B to 1D and 1E(a) to 1E(c) abovenamed, Whereas the Appellants (Org. Plaintiff) have filed Misc. Appeal No. 18 of 2025 in Exh. 125 in RAD Suit No. 190 of 2004 against Respondents (Org. Defendants) praying therein that the Order dated 15.04.2025 passed below in Exhibit 125 in R.A.D. Suit No. 190 of 2004 wherein the said Application was rejected by the Ld. Trial Court, the said Order dated 15.04.2025 be set aside and the Application of the Appellant as Exhibit 125 be allowed and for such other and further reliefs. They are hereby given notice to appear in this Court in person or by pleader duly instructed on 23rd June, 2026 at 11.00 A. M. in Court Room No.41. Court of Small Causes, Bandra Branch, Bhaskar Building, Anant Kanekar Marg, Bandra (East), Mumbai 400 051, to file your appearance, failing which the said Appeal will be heard and determined Ex-parte. You may obtain the copy of said Appeal from Court Room No. 41 of this court. Given the Seal of this Hon'ble Court, this 27th day of April, 2026.

Date: 16/06/2026 (Atul G. Rane) Additional Registrar
Place: Mumbai.

ACE CO-OPERATIVE BANK LTD.
REGD. NO. 21606 dt. 16.08.1952
BANKING LICENCE NO. UBD MAH 1201P Dated 04/01/1996
OLD AIRPORT, SANTACRUZ (EAST), MUMBAI-400 029.

NOTICE OF 74TH ANNUAL GENERAL MEETING (FOR MEMBERS ONLY)

Notice is hereby given that the 74th Annual General Meeting of the members of the ACE Co-Operative Bank Ltd., will be held on **Friday, dated 10th July, 2026 at 5:00 p.m., Air India Modern School, Air India Staff Colony Association - 1, Kalina, Santacruz (East) Mumbai 400029**, to transact the following business. All members are cordially invited to attend the said meeting.

AGENDA

- To read and confirm the minutes of the 73rd Annual General Meeting held on 30th July 2025.
- To confirm and adopt the rectification of the Statutory Audit Report for the year 2024-2025.
- To consider and adopt the Balance Sheet as of 31st March 2026 and the Profit and Loss Account for the year ended on that date and the report of the Directors, Internal/ Concurrent and Statutory Auditors for the year ended 31st March 2026.
- To approve the appropriation of profit recommended by the Board of Directors for the year ended 31st March 2026 and to declare Dividend.
- To approve the Budget for the year 2026-2027.
- To appoint Concurrent Auditors for the year 2026-2027. (October 2026 to September 2027) and to fix their remuneration in line with the guidelines issued by Reserve Bank of India.
- To appoint the Statutory Auditors for the year 2026-2027 from the panel prepared & published by Commissioner of Co-Operation and Registrar for Co-Operative Societies, Maharashtra State, Pune as per approval of Reserve Bank of India and to fix their remuneration.
- To record the Loans & Advances to the Directors & their relatives.
- To consider and approve the write-off of the unrecoverable Loans classified as a Loss Assets.
- To sanction the leave of absence of the members who are absent in the 74th AGM dt. 10th July, 2026
- To transact any other business with the permission of the Chair.

Place: Mumbai (Dilip N. Kanhere) Chief Executive Officer
Date: 20th June, 2026

NOTES:

- If there is no quorum at the appointed time of the meeting, the meeting will stand adjourned to 5:30 p.m., and the agenda of the meeting will be transacted on the same day and at the same venue irrespective of the rule of quorum in terms of Byelaw No.35(iii).
- If any member desires to have any information in connection with the accounts, he/she is required to write to the Chief Executive Officer on or before 7th July 2026.
- Those shareholders whose names stand on the Bank's record as on 31st March 2026 and those who are retired between the F.Y 2025-2026 are entitled to the dividend proportionately.
- The members are requested to bring the copy of the Annual Report at the time of the meeting.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR BAGH BAHAR APPLIANCES PRIVATE LIMITED PUNE
OPERATING IN TRADING & DISTRIBUTION OF ELECTRONICS PRODUCTS / HOME APPLIANCES
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. BAGH BAHAR APPLIANCES PRIVATE LIMITED AABC8394G U29305PN1997PTC108822
2.	Address of the registered office SYSKA House, office No. S-4, 4th Floor, S. No.2 Sakore nagar, New Airport Road, Near Nand Residency, Pune, Maharashtra, India, 411014
3.	URL of website NA
4.	Details of place where majority of fixed assets are located Pune
5.	Installed capacity of main products/ services NA
6.	Quantity and value of main products/ services sold in last financial year Revenue from Trading operations (in Lakhs) FY 2021-22 Rs. 22751.05 (audited) FY 2022-23 Rs. 27084.29 (audited) FY 2023-24 Rs. 7553.02 (unaudited) FY 2024-25 Rs. 1842.13 (unaudited) FY 2025-26 Rs. 949.05 (as per AIS-unaudited)
7.	Number of employees/ workmen Zero (0)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: bbapl.cirp@outlook.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code, detailed invitation for EOI, is available at URL: bbapl.cirp@outlook.com
10.	Last date for receipt of expression of interest 06/07/2026
11.	Date of issue of provisional list of prospective resolution applicants 11/07/2026
12.	Last date for submission of objections to provisional list 16/07/2026
13.	Date of issue of final list of prospective resolution applicants 21/07/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 27/07/2026
15.	Last date for submission of resolution plans 26/08/2026
16.	Process email id to submit Expression of Interest bbapl.cirp@outlook.com

For BAGH BAHAR APPLIANCES PRIVATE LTD
Rajeev Mannadiar
Resolution Professional
IBBI Registration No.: IBBI/IPA-001/IP-PO0212/2017-18/10412
AFA-30/06/2027
Address: 401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001.
June 19, 2026.

VERSOVA BRANCH:
Jay Prakash Road, Andheri (West), Mumbai - 400058
E-mail: Versova.MumbaiNorth@bankofindia.bank.in

[See rule-8(1)]
POSSESSION NOTICE
(for Immovable property)

Whereas The undersigned being the authorised officer of the Bank of India Versova Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27.03.2026 calling upon the borrower Mr. Abdul Majeed Khan (Director/Guarantor-Mortgagor) of Mis Star Mining Infracon India Pvt Ltd. to repay the amount mentioned in the notice being Rs.86,00,082.21 (Eighty Six lakh Eighty two rupees and Two one paise + further interest and charges with effect from 28.03.2026) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 19th of June of the year 2026;

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, Versova Branch for an amount Rs.86,00,082.21 (Eighty Six lakh Eighty two rupees and Two one paise + further interest and charges with effect from 28.03.2026). The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the property consisting of 1BHK residential flat admeasuring about 493.75sq.ft. carpet area, (54.96sq.mtrs built-up area) bearing Flat No.201, D-1 building, 2nd Floor, A wing, Rani Palace Co-operative Housing Society Ltd, CTS No.33B, Situated at Village-Kurla-1, Taluka Kurla - Shamsuddin Nagar, A. K. Road, Jari Mari, Kurla West, Mumbai-400072 in the name of Guarantor Mr. Abdul Majeed Khan.

Chief Manager
Authorized Officer
Date: 19-06-2026
Place: Mumbai (Bank of India, Versova Branch)

PUBLIC NOTICE

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
IN ITS COMMERCIAL DIVISION
INTERIM APPLICATION (L) NO. 28158 OF 2022
IN
COMMERCIAL EXECUTION APPLICATION NO. 15 OF 2022

Vistra ITCL (India) Ltd. and Anr. ... Applicants
Versus
Suyog Realtors Private Limited ... Respondents

1. Offers are invited by the undersigned in sealed envelope for sale of Flat No. 1604 A, described in Schedule - I on "as is where is", "as is what is" and "whatever there is" basis pursuant to the order dated 10th February, 2025 passed by the Hon'ble High Court Bombay (Coram : R.I. Chagla, J. and subsequent order dated 23rd December, 2025, 16th March, 2026, 6th April, 2026 and 8th May, 2026 passed by the Hon'ble Court (Coram: Rajesh S. Patil, J.) in the above Commercial Execution Application No. 15 of 2022, alongwith Demand Draft / Pay Order of any Nationalized Bank in respect of the Earnest Money Deposit (EMD) for a sum of Rs. 15,00,000/- (Rupees Fifteen Lakhs Only) payable at Mumbai in favour of "The Court Receiver, High Court, Bombay".

2. Inspection of the suit flat described in Schedule - I will be given on 29th and 30th June, 2026 between 11.00 a.m. to 4.00 p.m. to the intending offerors / prospective purchasers upon production of his / her original photo Identity Proof and contact number. Offers are required to be reached to the Office of the Court Receiver, High Court, Bombay on or before 14th July, 2026 by 4.30 p.m. in sealed envelope superscribed as "Offer for purchase of Flat No. 1604 in Commercial Execution Application No. 15 of 2022."

3. Offers so received will be considered by the Hon'ble High Court on 21st July, 2026 at 3:00 p.m. The offerors shall remain present before the Hon'ble Court and may increase their offers, if they so desire.

4. A copy of the terms and conditions of sale of the said flat will be made available at the site at the time of inspection on payment of Rs. 100/- (non-refundable and non-adjustable) and also in the Office of the Court Receiver during office hours on working days. The sale of the suit flat shall be subject to confirmation of the Hon'ble High Court, Bombay.

SCHEDULE - 1
DESCRIPTION OF THE FLAT

All that piece and parcel of premises bearing Flat No. 1604 admeasuring area 467 sq.ft. (carpet) on 16th Floor situated in the building namely BLOOM in the project of Mantri Park on plot bearing C. S. No. 827-D. S. No. 239 (pt) of Village Malad (E), Film City Road, Dindoshi, Goregaon (E), Mumbai - 400065.

Dated this 20th day of June, 2026

COURT RECEIVER
HIGH COURT, BOMBAY

THE COURT RECEIVER
High Court, Bombay,
Bank of India Building,
2nd Floor, M. G. Road,
Fort, Mumbai - 400 023
Phone No. 022 20822219
Email : crcvr-bhc@nic.in

KOTAK MAHINDRA BANK LIMITED DEMAND NOTICE

Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051
Branch Office: Plot No. 7, Sector - 125, Noida (UP) - 201313

The below borrower(s) had availed loan from the lender mentioned hereunder which has been assigned to Kotak Mahindra Bank Ltd. Due to default, the loan is classified as NPA. Notice u/s 13(2) was issued at the last known address but unserved; thus published as alternate service under Rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

S. No.	Borrower(s)/Loan A/c No.	Name of Lender, Date of Assignment, Demand Date & Amount
1.	Mr. Mahesh Jadhav, Mrs. Pratibha Mahesh Jadhav, A/c:2370001027, 01.06.2026, Rs. 17,25,094/-	PCHFL(Piramal Capital & Housing Finance Limited), 27.12.2024, Rs. 17,25,094/-
2.	Mr. Mahesh Sheena Kunder, Mrs. Shobha M Kunder, A/c: 0910003569, 30.03.2026, Rs. 1169606/-	PCHFL(Piramal Capital & Housing Finance Limited), 27.12.2024, Rs. 1169606/-
3.	Mr. Mahesh Sheena Kunder, Mrs. Shobha M Kunder, A/c: 2590000278, 03.12.2025, Rs. 5,35,119.04/-	PCHFL(Piramal Capital & Housing Finance Limited), 27.12.2024, Rs. 5,35,119.04/-
4.	Zeba Tabassum Sirajuddin Momin, Shahabuddin Saleemuddin Shaikh, A/c:1840001120, 19.09.2025, Rs. 1982757.48/-	PCHFL(Piramal Capital & Housing Finance Limited), 27.12.2024, Rs. 1982757.48/-
5.	Zeba Tabassum Sirajuddin Momin, Shahabuddin Saleemuddin Shaikh, A/c:1840001120, 19.09.2025, Rs. 1982757.48/-	PCHFL(Piramal Capital & Housing Finance Limited), 27.12.2024, Rs. 1982757.48/-
6.	Mr. Mahesh Sopan Pawar (since deceased), Mrs. Ujjwala Dilip Sorte (Co-Borrower) As Wife and legal heir of borrower Mr. Mahesh Sopan Pawar (since deceased) A/c:172920910549315	SMFG (SMFG India Credit Company Limited), 27.03.2025, 24.04.2026, Rs. 601358.24/-
7.	Mr. Mohammed Munawwar Mastan, Mrs. Shabana Mohammed Munawwar Mastan, A/c:14300002423	PCHFL(Piramal Capital & Housing Finance Limited), 27.12.2024, 12.06.2026, Rs. 42,02,715/-
8.	Mr. Mahesh Sopan Pawar (since deceased), Mrs. Ujjwala Dilip Sorte (Co-Borrower) As Wife and legal heir of borrower Mr. Mahesh Sopan Pawar (since deceased) A/c:172920910549315	SMFG (SMFG India Credit Company Limited), 27.03.2025, 24.04.2026, Rs. 601358.24/-

Mortgaged Property Description : All that piece and parcel of Flat No. 303, 3rd Floor, E Wing, Sulochana Nagar, Near Shiv Mandir, Mohopada, Ambivali Rasayani, Raigad Maharashtra - 410222 Mortgagor Name: Mr. Mahesh Dagadu Jadhav & Mrs. Pratibha Mahesh Jadhav

Mortgaged Property Description : All that Piece And Parcel Of Property At Village Chikhli, Taluka Ambernath, District Thane, Within Ambernath Municipal Council Limits, Bearing Survey No. 128&129, Admeasuring 80, 125, 135 Sq. Meters, Thane, Maharashtra - 421501 Bounded Of The East: Survey Nos 112 & 143 West: Survey Nos 127 & 130 North: Jambhal Road South: Survey Nos. 140 / 4 & 2 Mortgagor Name: Mr. Mahesh Sheena Kunder

Mortgaged Property Description : All that Piece And Parcel Of Flat No. 304, A Wing, on Parking Second Floor Building "Anrudra" of the project named "Om Vihar Sankul" Survey No. 27, Hissa No. 21/A/4, admeasuring 352 Sq. Ft. with balcony, situated at Padvevadi, within Grampanchayat limit of Mirajole, Taluka & District- Ratnagiri, Maharashtra - 415639. Bounded of the East: Passage & Flat No. 303, West: Open Space, South: Open Space, North: Flat No. 305 Mortgagor Name: Mrs. Rekha Rajendra Chavan

Mortgaged Property Description : All that Piece And Parcel Of Property At Village Amreen Ziaullahi Sayed, A/c:0910004053, 15.09.2025, Rs. 4365378.96/-

Mortgaged Property Description : All that piece and parcel of Flat no. 203 on 2nd floor in the building called Noble Heights situated at Kurar Village admeasuring 455 Sq. Ft. (carpet), bearing CTS Nos. 709, 727, 727/1 to 6, 728, 728/1 to 2 and CTS No. 726 of Village-Malad Taluka-Borivali District Suburban District Mumbai-400091 Mortgagor Name: Ziaullahi Azmatullah Sayed

Mortgaged Property Description : All that piece and parcel of Flat No. 214, C Wing, on the Second Floor, area admeasuring 500 sq. ft. built up in the building as Palvi Co-Op. Housing Society Ltd., J.V Nagar, Opposite Umelva Church, situated at Village Umelva, Taluka Vasai, Naigaon West, District Thane - 401202, within the limits of Vasai Sub-Registration District, in land bearing Survey No. 25/B & 26/1 Mortgagor Name: Mr. Mahesh Sopan Pawar (since deceased)

Mortgaged Property Description : All that piece and parcel of Flat No. 901, 09th Floor, D-Wing, Building Name - Casa Urbano, Project Name - Palava Urbano D and E, admeasuring 421 Sq. Ft. Carpet area, EBVT area 436 Sq. Ft., Net area 437 Sq. Ft. (Carpet area + EBVT area), Kalyan Shil Road, Dombivli East, Thane - 421204, Constructed on Survey No. 39/4, 39/5, 40/1, 40/2, 5/2, 5/3, 5/3, 5/4, 14/3, 14/3, 14/4, 14/4 & B, 144/1, 144/2, 144/3, 144/4, 144/5, 144/9 & B, Situated Lying & Being at Village Khoni, Taluka Kalyan, District Thane. Mortgagor Name: Mrs. Shabana Munawwar Mastan and Mr. Mohammed Munawwar Mastan.

You are called upon to pay the above dues with applicable interest within 60 days of this notice. Failing this, the Bank shall proceed under the SARFAESI Act to enforce the secured asset. Under Sec. 13 (8), you may redeem the secured asset within the permitted period. Under Sec. 13 (13), you are prohibited from transferring the secured asset by sale, lease, or otherwise without Bank's prior consent.

Date: 20.06.2026 For Kotak Mahindra Bank Limited
Place: Maharashtra Authorized Officer

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
SUIT NO. 406 OF 2022

Plaint presented and filed on date of: 20.11.2021
Plaint Admitted on Date: 17.11.2022

Prakash Kishanchand Sapra
A citizen of United Kingdom and Permanently residing at Singapore at 07-01, Camelot, 110 Tanjong Rhu, Singapore

VERSUS

Summons to Answer Plaintiff under Section 27 O.V. rr.1,5,7 and 8 and O VIII, R1 and 9 of the Code. Civil Procedure

- M/s. Azalea Holiday Inn Pvt. Ltd.**
A private limited company incorporated under the Companies Act 1956, claiming to have its office at Kishkunj, Plot No. 37B, 6th Road, Santacruz (E), Mumbai 400 055, also having its office address at shop GA, Ground floor, Goodwill Building, 3rd Road, Khar (W), Mumbai 400 052
- Sanjeev Chadda**
Of Mumbai Indian Inhabitant, Residing at 12, Pali Hill Niketan, Plot No.61/B, Nargias Dutt Road, Bandra (W), Mumbai, 400 050
- Ritu Sanjeev Chadda**
Of Mumbai Indian Inhabitant, Residing at 12, Pali Hill Niketan, Plot No.61/B, Nargias Dutt Road, Bandra (W), Mumbai, 400 050
- Rittika Sanjeev Chadda**
Of Mumbai Indian Inhabitant, Residing at 12, Pali Hill Niketan, Plot No.61/B, Nargias Dutt Road, Bandra (W), Mumbai, 400 050
- Red Gymkhana**
A Society registered under the Registration Act, 1890 having Its office address at 2nd Floor, Goodwill Building, Plot 3rd Road, Khar (W), Mumbai 400 052
- Satish Naku Yadav (President)**
Of Mumbai Indian Inhabitant, 705/A, Eshan Apartment, Sayani Road, Shanti Niwas, Prabhadevi Mumbai 400 025
- Karan Ramkrishna Sharma**
(Secretary), of Mumbai Indian Inhabitant, Residing at 38, Augustine Wadi, Near Reliance Energy, Prabhat Colony, Santacruz (E), Mumbai 400055
- Vinod Balram Yadav (Treasurer)**
Of Bombay Indian Inhabitant, Residing at 104, Goodwill Building 3rd Road, Khar (W) Mumbai 400 055
- Zulekha Aziz (Joint Secretary)**
Of Bombay Indian Inhabitant, Residing at Beena Apartment, 3rd Floor, Room No. 7, Kalina Market, Santacruz (E), Mumbai 400 029
- Krishna Vijay Thappa**
Of Bombay Indian Inhabitant, Residing at Hotel Red Palms, Guru Gobind Singh Marg, Khar (West) Mumbai 400 052
- Umapati Rao Vaddi (Member)**
Of Bombay Indian Inhabitant, Residing at Room No. 44/2, Ganga Singh Chawl, Jijamata Marg, Opp. Manish Park, Pump House, Andheri (E) Mumbai 400 093
- Pradeep Parshuram Mahadik**
(Member) of Mumbai Indian Inhabitant, Residing at Near Nirmal Nagar School, Adarsh Nagar, Rahiwasi Sangh, Bandra (E), Mumbai 400 051
- Vijay Pathak Bholan (Since Deceased)**
Through his legal heirs
13(a). Poonam Vijay Pathak (Wife of Deceased)
13(b). Priya Vijay Pathak (Daughter of Deceased)
13(c). Supriya Vijay Pathak (Daughter of Deceased)
13(d). Raj Vijay Pathak (Son of Deceased)
Of Bombay Indian Inhabitant, Purportedly carrying on business, at Kishikunj, Plot No. 37B, 6th Road, Santacruz (E), Mumbai 400 055

To,

- M/s. Azalea Holiday Inn Pvt Ltd
- Sanjeev Chadda
- Ritu Sanjeev Chadda
- Rittika Sanjeev Chadda
- Red Gymkhana
- Satish Naku Yadav (President)
- Karan Ramkrishna Sharma
- Vinod Balram Yadav (Treasurer)
- Zulekha Aziz (Joint Secretary)
- Krishna Vijay Thappa
- Umapati Rao Vaddi (Member)
- Pradeep Parshuram Mahadik
- Vijay Pathak Bholan Through his legal heirs
- Poonam Vijay Pathak (Wife of Deceased)
- Priya Vijay Pathak (Daughter of Deceased)
- Supriya Vijay Pathak (Daughter of Deceased)
- Raj Vijay Pathak (Son of Deceased)

The Defendants abovenamed.

Whereas the abovenamed Plaintiff has instituted a Suit against you, as set out in the Plaint annexed herewith.

You are hereby required to file in this Hon'ble Court an appearance in person or a Vakalatnama and a Written Statement of your defence and serve a copy of the Written Statement of the Plaintiff within 30 days from the service of this summons upon you and in case you fail to file the Written Statement on such other day, as may be specified by the Court, for the reasons recorded in writing but which shall not be later than ninety days from the date of the service of summons as per Order VII, Rule-1 of Civil Procedure Code, 1908.

And Whereas the Suit will be placed for directions on the board of the Prothonotary and Senior Master on such date as may be directed by him, for directions as to the date of trial and other matters concerning the Suit.

Take further notice that if you fail to file your appearance in person or a Vakalatnama and Written Statement as directed above, or if you fail to appear before the Prothonotary and Senior Master, the Suit may be ordered to be set down on board on the same day or any subsequent day as "undefended" and as you will be liable to have decree or order passed against you.

Witness Shri Chandrashekar Chief Justice Bombay, aforesaid this 8th day of May, 2026.

For Prothonotary and Senior Master
Sealer
This 8th day of May, 2026